

SALE NOTICE UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016
JVL AGRO INDUSTRIES LIMITED (IN LIQUIDATION)
CIN: L15140UP1989PLC011396; Registered Office: S 2/639-18, Hashmi Complex, Near JP Mehta Inter College, Club Road, Varanasi – 221 002, Uttar Pradesh, India
(A company under liquidation process pursuant to an order dated 19 August, 2020 passed by Hon'ble NCLT, Allahabad Bench)
JVL Agro Industries Ltd. ("JVL" or "Corporate Debtor") is currently undergoing liquidation process in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 ("IBC") pursuant to Order of the Hon'ble National Company Law Tribunal, Allahabad Bench, dated 19 August, 2020 and Mr. Supriyo Kumar Chaudhuri has been appointed as its Liquidator.
Notice of sale is hereby given under IBC and Regulations made thereunder pursuant to consultation and advice of the stakeholders' consultation committee, as constituted under Regulation 31A of the IBC (Liquidation Process) Regulations, 2016, at its meeting held on 28 January, 2026 inviting the Expression of Interest ("EOI"), Bid Application Form and Annexures together with relevant documents from prospective bidders interested in participating in the E-Auction for purchase of the following standalone Block(s) of assets of the Corporate Debtor on "as is where on basis", "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis", according to the terms and conditions set out in the E-Auction Process Information Document which is available at www.jvlagro.com/ and <https://baanknet.com/>. The E-Auction will be conducted through Baanknet auction platform as per the details stated hereunder:-

SALE OF STAND-ALONE BLOCK(S) OF ASSETS UNDER REGULATION 32(a) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016 BY E-AUCTION ON 11 MARCH, 2026 BETWEEN 11:00 AM AND 02:00 PM IST

Block No.	Block(s) Title	Reserve Price (in INR)	EMD (in INR) [at 10% of Reserve Price]	Incremental bidding value during E-Auction (in INR)
A13	Freehold Land Parcels (about 25 bighas approx. in total) at Village Dalma, Kamalpur, Pub-Par Mouza, District-Kamrup, Assam	INR 6,02,00,000	INR 60,20,000	INR 5,00,000
A14	Kolkata Office (commercial space) of the Corporate Debtor at Diamond Prestige Building, Room No. 902-A, 41A, AJC Bose Road, Kolkata-700017	INR 7,26,19,662	INR 72,61,966	INR 5,00,000

Relevant Due Dates for E-Auction of the Blocks of Assets as uploaded on <https://www.jvlagro.com/> and <https://baanknet.com/>:

Type of Event	Timeline
Submission of Expression of Interest (EOI) along with Application, Undertaking under Sec. 29A of IBC and relevant pre-bid qualification documents	On or before Monday, 09 March, 2026
Site Inspection and Due Diligence of assets under auction by the Prospective Bidder(s)	On or before Monday, 09 March, 2026
Submission of Earnest Money Deposit (EMD)	On or before Monday, 09 March, 2026
E-Auction Date & Time	Wednesday, 11 March 2026 (11:00 AM – 02:00 PM IST with unlimited extension of 5 minutes each)

- The major terms and conditions of the E – Auction are as follows:-
- The sale will be subject to orders of the Hon'ble NCLT, Hon'ble NCLAT, Hon'ble High Courts, Hon'ble Supreme Court of India, and any other competent courts, as well as the provisions of the Insolvency and Bankruptcy Code, 2016 along with Regulations framed thereunder including guidelines released by the IBC.
 - For detailed terms & conditions and updates (if any) required for participation in the E-Auction, interested Bidder(s) may refer the E-Auction Process Information Document along with other relevant information and documents related to the block(s) of assets, available on <https://baanknet.com/> and <https://www.jvlagro.com/>. All terms and conditions of the E-Auction Process Information Document including all addendums, corrigenda and clarifications provided thereto shall be deemed to have been incorporated in this Sale Notice.
 - It is clarified that this is not an offer document.
 - E – Auction will be conducted on "As is where on basis", "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis". Such sale would be without any kind of warranties and indemnities from the Liquidator.
 - Details of E – Auction Platform: <https://bbi.baanknet.com/eauction-ibbi/home>
 - The bidders desirous to submit bids are requested to visit the service provider website <https://bbi.baanknet.com/eauction-ibbi/home> and submit their EOIs, application, affidavit, undertaking, etc. in the prescribed format on the e-auction portal <https://baanknet.com/>.
 - Prospective bidders shall submit an undertaking stating that they do not suffer from any ineligibility under Section 29A of the Code to the extent applicable.
 - If a bidder is found ineligible at any stage, the earnest money deposited shall be forfeited.
 - Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Baanknet auction platform.
 - Prospective bidders are required to furnish EMD in terms of the E-Auction Process Information Document after completion of inspection and Due Diligence of the relevant Block(s) of Assets to their satisfaction. The Prospective bidders are required to submit a Confidentiality Undertaking with the Liquidator for the purpose of inspection and due diligence.
 - The E-auction will be conducted on the scheduled date between 11:00 AM and 02:00 PM IST with unlimited extension of five minutes each.
 - The liquidator reserves the right to modify the E-Auction process terms and shall have the absolute right to accept or reject any or all bids or abandon/adjourn/postpone/extend/cancel the E – Auction or withdraw any property or portion thereof from the E-Auction process without assigning any reason thereof and without any notice or liability.
 - A Prospective bidder may reach out to Ph. No.: +91 8291220220 or Email ID: support.baanknet@spbalance.com, in case of any clarification or guidance required in relation to the auction process and submission of documents / EMD through the Baanknet auction platform.
 - All applicable taxes and other levies will be borne by the successful bidder.

Sd/-
Supriyo Kumar Chaudhuri
Liquidator, JVL Agro Industries Limited
IBBI/IPA-001/IP-P00644/2017-18/11098
liquidatorjvl@qivl.com
Place: Kolkata
Date : 05 February, 2026
902A, Diamond Prestige Building 41A, A.J.C. Bose Road, Kolkata - 700017

IIRM HOLDINGS
IIRM Holdings India Limited
(Formerly known as Sudev Industries Limited)
CIN: L72000TS1992PLC189999
Registered Office: 5th Floor, Ashoka My Home Chambers, Sindhi Colony, SP Road, Begumpet, Secunderabad, Hyderabad, Telangana, India, 500003
Website: www.iirmholdings.in Email: cs@iirmholdings.in
Telephone: +91 8447772518

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES OF IIRM HOLDINGS INDIA LIMITED

Pursuant to SEBI Circular No. SEBI/HO/MRSD/MRSD-PoD/P/CIR/2025/97 dated July 02, 2025, and SEBI Circular No. HO/38/13/11(2)2026-MRSD-PoD/I/3750/2026 dated January 30, 2026, shareholders of IIRM Holdings India Limited ("the Company") are hereby informed as under:

A Special Window was open from July 07, 2025 to January 06, 2026 to facilitate re-lodgement of transfer requests of physical shares which were lodged prior to April 01, 2019 and were rejected/returned/not attended to due to deficiencies.

A fresh Special Window has now been opened from February 05, 2026 to February 04, 2027 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019, including requests earlier rejected/returned/not attended to.

All eligible securities under this Special Window shall be transferred only in dematerialised (demat) mode and shall be subject to a one-year lock-in from the date of credit in the transferee's demat account, and the transferee shall be required to submit the prescribed documents, including the original share certificate(s), transfer deed executed prior to April 01, 2019, KYC documents, latest Client Master List (not older than two months), and an Undertaking-cum-Indemnity Bond in the format prescribed by SEBI.

Shareholders may submit their requests along with requisite documents to the Company's Registrar and Share Transfer Agent (RTA): Beetal Financial & Computer Services Private Limited, Beetal House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062 Email: beetalrta@gmail.com

Shareholders are requested to take note of the above and avail the facility, if applicable.

For IIRM Holdings India Limited
Sd/-
Pooja Gaur
(Company Secretary and Compliance Officer)
Membership No.: F13333
Place: Hyderabad
Date: 04/02/2026

KOGTA FINANCIAL (INDIA) LIMITED
Regd. Office: 'Kogta House' Azad Mohalla, Near Railway Station, Bijnagar, Rajasthan-305624 • Website: www.kogta.in • Email: compliance@kogta.in
Phone: 0141-8787009 • CIN: U67120RJ1999PLC011406

Statement of Unaudited Financial Results for the quarter ended on December 31, 2025
(Regulation 52 (B), read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015) (LORD Regulations)
(Amount in Lacs, except EPS)

Sl. No.	Particulars	Quarter Ended 31.12.2025 Unaudited	Quarter Ended 31.12.2024 Unaudited	Year Ended 31.03.2025 Audited
1	Total Income from Operations	33863.79	26100.97	100133.66
2	Net Profit/(Loss) for the period			
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	6934.81	5720.49	22316.46
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	6934.81	5720.49	22316.46
5	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5154.08	4247.67	16619.22
6	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5158.77	4182.17	16614.76
7	Reserves (excluding Revaluation Reserve)	5408.95	5374.93	5391.75
8	Securities Premium Account	208433.99	185335.43	192962.82
9	Net worth	137648.82	137282.46	137449.31
10	Net worth	218585.81	197386.06	205162.90
11	Paid up Debt Capital / Outstanding Debt	827757.05	418505.29	476923.78
12	Debt Equity Ratio	NIL	NIL	NIL
13	Debt Equity Ratio	2.86	2.11	2.32
14	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) -			
15	1. Basic:	9.53	7.91	30.99
16	2. Diluted:	2.82	2.33	9.39
17	Capital Redemption Reserve:	Not Applicable	Not Applicable	Not Applicable
18	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
19	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
20	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable

Note:
(1) The above is an extract of the detailed format of quarterly and annual results filed with the Stock Exchanges under Regulation 52 of the LORD Regulations. The full format of the quarterly/annual financial results are available on the websites of the Stock Exchange(s) and the listed entity. (<https://www.bseindia.com> and <https://www.kogta.in/investor-information/financial-performance>)
(2) For the other line items referred in regulation 52 (4) of the LORD Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE Ltd.) and can be accessed on the URL (<https://www.bseindia.com>).
(3) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.

For and on behalf of Board of Directors of
KOGTA FINANCIAL (INDIA) LIMITED
Sd/-
Arun Kogta (Managing Director & CEO)
Date : February 04, 2026
Place : Jaipur
DIN: 05108722

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का नगरल उपक्रम) (A Navratna Undertaking of Govt. of India)
NOTICE INVITING E- TENDER
CONCOR invites E-Tender in Single Packet System of tendering for the following work:-
Tender No. CONA-III/Mumbai Cluster/AMC-Civil/MCT & T/II/2026-28
Name of Work: Zonal Civil Maintenance and Minor Works Contract for MMLP/T/II, ICD/Pithampur, ICD Mandideep & CONCOR House at Indore in Mumbai Cluster Area-II.
Estimated Cost: ₹ 480.12 Lakhs (including GST)
Completion Period: 24 (Twenty-Four) months
Earnest Money Deposit: ₹ 3.90,06/- (through e-payment)
Cost of Tender Document (Non-refundable): NIL
Tender Processing Fee (Non-refundable): Rs. 3540/- (inclusive all taxes & duties through e-payment)
Date of sale of Tender (online): 04.02.2026 (from 15:00 hrs) to 24.02.2026 (up to 17:00 hrs.)
Date & Time of submission of Tender: 25.02.2026 up to 17:00 hrs.
Date & Time of Opening of Tender: 26.02.2026 at 15:30 hrs.
For financial eligibility criteria, experience with respect to similar nature of work, etc., please refer to detailed tender notice available on website www.concorindia.co.in but the complete tender document can be downloaded from website www.tenderwizard.com/CCILonly. Further, Corrigendum / Addendum to this Tender, if any, will be published on website www.concorindia.co.in, www.tenderwizard.com/CCIL and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be issued for the same.
Group General Manager (P&S) Phone No.: 011-41222500

TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of Inox Wind Energy Ltd having its Corporate Office at INOXGFL Towers, 17, Sector-16 A, Noida-201301 UP registered in the name of the following shareholders have been lost by them:

Name of Shareholders	Folio Number	Certificate Number	Distinctive Number	Number of Shares
Ishwar Lekhray Mirpuri	1050011	182	30641 TO 30840	200
Padma Ishwar Mirpuri				

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate.
Any person who has any claim in respect of the said share certificate should lodge such claim with the company at the above address within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate.
Place: Pune
Date: February 4, 2026
Padma Ishwar Mirpuri
Legal Claimant

N. K. Industries Limited
Registered Office: 7th Floor, Popular House, Ashram Road Ahmedabad - 380 609.
Work: 745, Kadi-Ther road, Kadi - 382 715 Dist.: Mehsana (North Gujarat)
E-mail: nki@nkindustries.com, Web: www.nkindustriesindia.com
CIN: LPTM05J1967PLC009105, Ph.: +91-79-4630 9999

Extracts of unaudited Standalone and Consolidated Financial Results for the quarter ended on 31st December, 2025
(Rs in Lacs) (except per Share data)

Particulars	Standalone			Consolidated		
	Quarter ended 31/12/2025	Year ended 31/03/2025	Quarter ended 31/12/2024	Quarter ended 31/12/2025	Year ended 31/03/2025	Quarter ended 31/12/2024
Total income from operations (net)	60.00	240.00	60.00	258.70	1,612.82	373.84
Net Profit/(Loss) (before Extraordinary activities after tax)	(69.55)	(314.63)	(14.56)	(80.85)	(355.26)	(42.61)
Net Profit/(Loss) for the period after tax (after Extraordinary items)	(69.55)	(314.63)	(14.56)	(80.85)	(355.26)	(42.61)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(92.84)	(353.28)	(18.97)	(90.51)	(393.92)	(47.01)
Equity Share Capital	600.99	600.99	600.99	600.99	600.99	600.99
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	(51,103.89)	-	-	(51,297.24)	-
Earnings Per Share (before extraordinary items) of Rs.10/- each Basic:	(1.16)	(5.24)	(0.24)	(1.35)	(5.91)	(0.71)
Diluted:	(1.16)	(5.24)	(0.24)	(1.35)	(5.91)	(0.71)

Note:
The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full formats of the Unaudited Quarterly Financial results are available on the Stock Exchange websites. (URL: <http://www.bseindia.com/corporates/ann.aspx?scrip=519494&dur=A&expandable=0>)

For and on behalf of Board of Directors
N. K. Industries Limited
Sd/-
Hasmukhbhai K Patel
Din: 06587284 (Whole Time Director)
Date: 04th February, 2026
Place: Ahmedabad

matrimony.com
bharat matrimony
MATRIMONY.COM LIMITED
Registered Office: No. 94, TVH Belicia Towers, Tower II, 5th Floor, MRC Nagar, Raja Annamalaipuram, Chennai – 600028, Tamil Nadu, India.
Tel. No. +91 44 49001919; Email: investors@matrimony.com ; Website: www.matrimony.com
Corporate Identification Number (CIN): L63090TN2001PLC047432
Contact Person: Vijayanand Sankar, Company Secretary & Compliance Officer

NOTICE TO ELIGIBLE SHAREHOLDERS - BUYBACK OF EQUITY SHARES

Matrimony.com Limited ("Company"), has sent on February 03, 2026 the Letter of Offer and Form of Acceptance-cum-Acknowledgement ("Tender Form") along with the Share Transfer Form ("Form SH-4"), as applicable, dated February 03, 2026, for the Buy-back through electronic means to all the Eligible Shareholders, holding Equity Shares as on the Record Date i.e., Friday, January 30, 2026, who have registered their e-mail ids with the Company or the Depositories.

Further, if the Company or the Registrar receives a request, along with details as specified under paragraph 21.11 of the Letter of Offer, from any Eligible Shareholder for a physical copy of the Letter of Offer/Tender form, the same shall be provided to such Eligible Shareholder, by registered post/speed post/ courier, at their address registered with the Company.

The Schedule of activities for the Buy-back is as follows:

Activity	Day & Date
Date of opening of the Buy-back ("Buy-back Opening Date")	Thursday, February 05, 2026
Date of closing of the Buy-back ("Buy-back Closing Date")	Wednesday, February 11, 2026
Last date of receipt of completed Tender Forms and other specified documents by the Registrar	Thursday, February 12, 2026 by 5:00 PM IST

For the detailed activity schedule, please refer to the Letter of Offer.

The details of the Buy-back Entitlement in each category are as follows:

Category of Eligible Shareholders	Ratio of Buyback (i.e. Buy-back Entitlement) *
Reserved Category for Small Shareholders	8 Equity Shares for every 75 Equity Shares held on the Record Date
General Category for all other Eligible Shareholders	4 Equity Shares for every 45 Equity Shares held on the Record Date

Note: The above Ratio of Buy-back is approximate and providing indicative Buy-back Entitlement. Any computation of entitled Equity Shares using the above Ratio of Buy-back may provide a slightly different number due to rounding-off. The actual Buy-back Entitlement for Reserved Category for Small Shareholders is 10.6749939640905 % and other shareholders under the General Category is 8.89600498353178 %. Also, the numbers arrived at using the actual Buy-back Entitlement may not conform exactly to the Buy-back Entitlement printed in the Tender Form due to rounding-off of the factor.

*For further information on the Ratio of Buy-back as per the Buy-back Entitlement in each Category, please refer to paragraph 20.V on page 32 of the Letter of Offer.

ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:
1) Click on <https://kosmic.kfintech.com/karisma/buybackofferv2.aspx>
2) Select the name of the Company – Matrimony.com Limited
3) Select holding type - "Demat" or "Physical" or "PAN"
4) Based on the option selected above, enter your "Folio Number" or "NSDL DPID/Client ID" or "CDSL Client ID" or "PAN"
5) Click on submit
6) Then click on 'View' button
7) The entitlement will be provided in the pre-filled 'FORM OF ACCEPTANCE-CUM ACKNOWLEDGEMENT'.

In case you have not received the Letter of Offer and Tender Form, the same are also available on the websites of the Company, the Securities and Exchange Board of India, the Registrar to the Buy-back, the Stock Exchanges and the Manager to the Buy-back at www.matrimony.com, www.sebi.gov.in, www.kfintech.com, www.bseindia.com, www.nseindia.com and www.saffronadvisor.com, respectively.

Capitalised terms used in this Advertisement and not defined herein shall have the same meaning as ascribed in the Letter of Offer.

FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF MATRIMONY.COM LIMITED

Sd/- Murugavel Janakiraman Chairman & Managing Director DIN: 00605009	Sd/- Deepa Murugavel Non-Executive Non Independent Director DIN: 00725522	Sd/- Vijayanand Sankar Company Secretary & Compliance Officer ICSI Membership No.: A18951
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Place: Chennai
Date: February 04, 2026

TATA TATA POWER							
The Tata Power Company Limited							
Bombay House, 24 Homi Mody Street, Mumbai 400 001							
CIN : L28920MH1919PLC000567, Tel: (91 22) 6665 8282 e-mail : tatapower@tatapower.com Website: www.tatapower.com							
EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2025							
₹ crore							
Sr. No.	Particulars	Quarter ended			Nine months ended		Year ended
		31-Dec-25 (Unaudited)	30-Sep-25 (Unaudited)	31-Dec-24 (Unaudited)	31-Dec-25 (Unaudited)	31-Dec-24 (Unaudited)	31-Mar-25 (Audited)
a.	Total Income from Operations	13,948.41	15,544.91	15,391.06	47,528.39	48,382.36	65,478.24
b.	Profit / (Loss) before Exceptional items and tax	1,539.63	1,679.90	1,456.69	4,838.99	4,859.93	6,441.67
c.	Profit / (Loss) before Tax	1,539.63	1,679.90	1,456.69	4,838.99	4,719.93	6,319.62
d.	Net Profit / (Loss) for the period / year	1,194.33	1,245.39	1,187.54	3,702.04	3,469.28	4,775.37
e.	Total Comprehensive Income	1,046.00	1,656.52	1,332.73	4,124.39	3,663.26	4,910.21
f.	Paid-up Equity Share Capital (Face Value: ₹ 1/- per share)	319.56	319.56	319.56	319.56	319.56	319.56
g.	Reserves (excluding Revaluation Reserve)	37,776.20	37,142.94	34,274.31	37,776.20	34,274.31	35,294.08
h.	Securities Premium Account	3,107.54	3,107.54	3,107.54	3,107.54	3,107.54	3,107.54
i.	Net worth	40,447.18	39,391.71	36,219.71	40,447.18	36,219.71	37,842.96
j.	Capital Redemption Reserve	514.47	514.47	514.47	514.47	514.47	514.47
k.	Debt Redemption Reserve	146.25	146.25	199.89	146.25	199.89	198.78
l.	Outstanding Debt	74,214.65	70,647.53	59,967.59	74,214.65	59,967.59	63,461.09
m.	Earnings Per Equity Share (of ₹ 1/- each) (₹) (not annualised)						
	(i) Before Net Movement in Regulatory Deferral Balances						
	Basic	1.97	2.72	3.89	8.95	11.47	14.64
	Diluted	1.96	2.72	3.89	8.94	11.46	14.63
	(ii) After Net Movement in Regulatory Deferral Balances						
	Basic	2.41	2.88	3.22	8.60	9.16	12.42
	Diluted	2.41	2.88	3.22	8.60	9.15	12.41
n.	Debt Equity Ratio (in times)	1.63	1.58	1.46	1.63	1.46	1.49
o.	Debt Service Coverage Ratio (in times) (not annualised)	1.71	1.78	1.34	1.69	1.40	1.29
p.	Interest Service Coverage Ratio (in times)	2.21	2.37	2.35	2.32	2.51	2.48
q.	Current Ratio (in times)	0.82	0.81	0.71	0.82	0.71	0.72
r.	Long Term Debt to Working Capital (in times)	59.36	(725.77)	(30.06)	59.36	(30.06)	(26.14)
s.	Bad Debts to Account Receivable Ratio (%) (not annualised)	0.27%	0.87%	2.05%	2.25%	5.69%	6.42%
t.	Current Liability Ratio (in times)	0.33	0.34	0.40	0.33	0.40	0.40
u.	Total Debts to Total Assets (in times)	0.45	0.43	0.40	0.45	0.40	0.40
v.	Debtors' Turnover Ratio (in number of days)	96	87	73	76	71	69
w.	Inventory Turnover Ratio (in number of days)	128	109	70	94	75	69
x.	Operating Margin (%)	18%	16%	15%	16%	15%	15%
y.	Net Profit Margin (%) including exceptional item	8%	8%	8%	8%	7%	7%

Notes:

1. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 4th February, 2026.

2. Standalone Financial information of the Company, pursuant to Regulation 47(1)(b) of SEBI (LODR):

₹ crore							
Sr. No.	Particulars	Quarter ended			Nine months ended		Year ended
		31-Dec-25 (Audited)	30-Sep-25 (Audited)	31-Dec-24 (Audited)	31-Dec-25 (Audited)	31-Dec-24 (Audited)	31-Mar-25 (Audited)
a.	Total Income from Operations	2,482.53	2,625.01	5,731.00	10,392.74	16,394.56	22,359.44
b.	Profit / (Loss) before Tax	(213.55)	581.94	1,059.29	1,037.20	3,206.46	3,615.32
c.	Net Profit / (Loss) for the period / year	(160.32)	431.10	977.92	790.87	2,723.57	3,132.68

3. The above is an extract of the detailed format of Quarterly Consolidated Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Consolidated and Standalone Financial Results is available on the Stock Exchange websites www.nseindia.com and www.bseindia.com and on the Company's website www.tatapower.com. The same can be accessed by scanning the QR code provided below.



For and on behalf of the Board of
THE TATA POWER COMPANY LIMITED

PRAVEER SINHA
CEO & MANAGING DIRECTOR
DIN 01785164

Date: 4th February, 2026

Place: Mumbai

